

National Green Tribunal
Southern Zone Bench
Kalas Mahal , Chennai - 600 005

NOTIFICATION

No.NGT /SZ/Jud /51/2021/

Date: 10.02.2022

- Ref.: 1. Office Note No. NGT/SZ/Jud/51/2021/ dt. 29.10.2021
2. Office Note No. NGT/SZ/Jud/51/2021/1647 dt. 03.01.2022

It is hereby notified for information of all concerned that in view of the declining number of cases of OMICRON VARIANT (Covid-19) and also considering the fact that the physical/hybrid hearing commenced in the Hon'ble Madras High Court and subordinate courts in Tamil Nadu and also in the Hon'ble Supreme Court of India, the Office Order 2nd referred above regarding suspension of regular physical hearing of cases (with hybrid option) is hereby suspended. The Office Order 1st referred above and Standard Operating Procedure annexed herewith will come into effect from 15.02.2022 for resumption of Physical Hearing (with hybrid option through Video Conferencing mode) subject to strict adherence of COVID-19 safety protocol as per the SOP.


Deputy Registrar
For Registrar

Encl.: As above.

Copy to:

1. PPS to Hon'ble Chairperson, NGT, PB, New Delhi.
2. Ld. Registrar General, NGT, PB, New Delhi.
3. The Secretary , NGT, SZB Bar Association , Chennai
4. NGT(SZB) Notice Board
5. Guard File NGT (SZB).

NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH
KALAS MAHAL, CHENNAI

Standard Operating Procedure for Physical Hearing (With Hybrid Option) w.e.f. 15.02.2022

Subject to the reopening of all Government Offices and Public Institutions and functioning of Courts in the State of Tamil Nadu as per the latest Covid-19 norms prescribed by the Government and in line with the directions and guidelines passed by the Hon'ble Apex court regarding resumption of physical hearing of cases with hybrid option, Southern Zone Bench of Hon'ble National Green Tribunal has decided to facilitate hearing through physical mode with Hybrid Option w.e.f. 15.02.2022, subject to the following guidelines.

- (1) The E-filing of cases through e-portal will be continued until further orders. When filing fresh cases, the Advocates/Parties shall mention the mode of hearing (whether physical/virtual mode) in the docket sheet of the application.
- (2) The weekly cause list will be published in advance for information of all and the Advocates/Parties who opt for virtual hearing shall mandatorily intimate the Registry through email to ngtszvc@gmail.com before 09.00 pm on the previous day of date of hearing. Unless an email seeking permission to appear through virtual hearing is received, it shall be deemed that the Advocate/Party has preferred to appear for hearing through physical mode.

- (3) No Advocates/Parties having symptoms of cough, cold or fever will be allowed in the Court Premises and they shall ensure appearance before the court after COVID vaccination.
- (4) Advocates/Parties who are coming to the Court from other states wherein the number of Covid-19 cases are more shall produce the RTPCR Negative Test result taken within 72 hours.
- (5) Only the appearing parties will be allowed in the Court Hall at a time and only one argument counsel per party will be allowed. Others who are waiting for their turn have to wait in the designated waiting area maintaining social distancing. Advocates/Parties having more than one case for hearing have to wait in the designated waiting area for appearing for the next case.
- (6) A maximum number of 10 (ten) persons [apart from the Hon'ble Members and staffs] will be allowed in the Court Hall at a time.
- (7) Thermal scanning is mandatory for all advocates/ parties before entering the court premises. Wearing of mask, frequent use of hand sanitizer and social distancing norms shall be compulsorily observed by the all entrance into the court premises, including into the court rooms.
- (8) On completion of hearing of the respective cases, Advocates/Parties shall immediately move out of the court premises.

- (9) All the Advocates/Parties have to follow the S.O.P. and cooperate with the staff for following the guidelines for physical hearing.
- (10) The latest guidelines and safety protocols issued by Central and State Governments regarding Covid-19, from time to time to be followed in public places, shall be strictly adhered to.

Date: 10.02.2022


Deputy Registrar
For Registrar